

- (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Oriental Bank of Commerce for the year ended 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6724/83]

12.18 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 27th July, 1983, adopted the following motion in regard to the presentation of the Report of the Joint

Committee of the Houses on the Mental Health Bill, 1981 :-

“That the time appointed for presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981, be further extended up to the first day of the last week of the Hundred and Twenty English Session of the Rajya Sabha”.

MOTION RE : EXTENSION OF TIME FOR PRESENTATION OF REPORT OF PRIVILEGES COMMITTEE

SHRI R.R. BHOLE (Bombay South Central) : Sir, I beg to move :

“That this House do extend upto the last day of the first week of the Winter Session, 1983, the time for presentation of the Report of the Committee of Privileges on the question of privileges raised by Shri Mohd. Asrar Ahmad, M.P. against the Vice-Chancellor, Aligarh Muslim University for his alleged undignified and unbecoming behaviour with him at a meeting of the Court of Aligarh Muslim University held on 26th March, 1983, referred to the Committee on 29th April, 1983.”

SHRI ANANDA GOPAL MUKHOPADHYAY (Asansol) : Sir, I gave you a notice yesterday for a Call Attention Motion that the human rights of the people of West Bengal are being taken away.

MR. SPAEKER : I will consider it.

SHRI ANANDA GOPAL MUKHOPADHYAY : Sir, in the book it is not written that after giving a notice a Member will have to go.....(Interruptions)

SHRI ANANDA GOPAL MUKHOPADHYAY : Mr. Speaker.

MR. SPEAKER : Yes, Sir. I have said if it is admissible, I will admit it.

(Interruptions)

SHRI ANANDA GOPAL MUKHOPADHYAY : Sir, I want to know whether after giving the notice, the Member will have to go to the Speaker and will have to plead for acceptance. Kindly tell me whether it is in the book.

MR. SPEAKER : I will consider it.

SHRI ANANDA GOPAL MUKHOPADHYAY : Sir, human rights are being taken away.

MR. SPEAKER : I have 100 and more Call Attention notices with me. I have to choose from them. I have heard it and I have told you I will consider it.

(Interruptions)

SHRI ANANDA GOPAL MUKHOPADHYAY : No, Sir, that much you make known to me. That must be made known to me. This is my appeal as a loyal Member of this House. I have given the notice according to the provisions of the rules; and it is not written that the Member will have to go with the notice to the Speaker for pleading the matter. *(Interruptions.)*

MR. SPEAKER : No. *(Interruptions)*

SHRI ANANDA GOPAL MUKHOPADHYAY : Why is Mr. Choubey shouting? Sir, it is my privilege to get the answer.

MR. SPEAKER : No, Sir. The Hon. Member does not have to come to me. You have given your notice. It is under my consideration. If I accept it I will tell you; otherwise not.

SHRI ANANDA GOPAL MUKHOPADHYAY : I must know it. It is my minimum requirement to know whether it is accepted or rejected.

MR. SPEAKER : I will in due course. It is under consideration.

प्रो० अजित कुमार मेहता (समस्तीपुर) : अध्यक्ष महोदय, मैं केवल इतना कहना चाहता हूँ कि आखिर कितने दिनों तक इस विशेषाधिकार के प्रश्न को संसद में लटकाये हुए । रखेंगे । इस मामले में माननीय सदस्य या संसद की अवमानना हुई है, संसद का कोई प्रतिनिधि कहीं जाय और उस का अपमान हो, उस के बारे में निर्णय जल्दी से जल्दी होना चाहिए । मैं इस अवसर पर यही कहना चाहता हूँ कि इस मामले पर जल्द से जल्द फैसला लें ।

SHRI R.R. BHOLE : Sir, I understand the sympathy of Prof. Mehta to our respected friend Shri Mohammad Asrar Ahmad.

The above question of privilege was referred to the Committee of Privileges by the House on 29 April 1983 with instructions to report to the House by the first week of the current session.

The Committee have held four sittings so far to consider this matter.

At their first sitting held on 5 May 1983, the Committee decided that in the first instance, Shri Mohammad Asrar Ahmed, MP be asked to appear before the Committee for oral evidence in the last week of May 1983. Accordingly, Shri Mohammad Asrar Ahmad, MP was requested to appear before the Committee for oral evidence on 30 May 1983. However, Shri Mohammad Asrar Ahmad, MP had inticated that it would not be possible for him to appear before the Committee on 30 May 1983 as he would be busy with elections to panchayats and zila parishads in Uttar Pradesh and that the date of his appearance before the Committee might be extended by a week later in June 1983.

At their second sitting held on 30 May 1983, the Committee decided that Shri

Mohammad Asrar Ahmad might be asked to appear before the Committee for oral examination at their next sitting.

I replied to the letter of Mr. Ahmad on 18th June 1983.

At their third sitting held on 28 June 1983, the Committee examined Shri Mohammad Asrar Ahmad. The Committee also decided that the Ministry of Education and Culture might be asked to obtain an authenticated copy of verbatim proceedings or any other record...

MR. SPEAKER : Enough.

SHRI R.R. BHOLE : I, therefore, request that the time be extended.

MR. SPEAKER : The question is :

“That this House do extend upto the last day of the first week of the Winter Session, 1983, the time for presentation of the Report of the Committee of Privileges on the question of privilege raised by Shri Mohammad Asrar Ahmad, MP against the Vice Chancellor, Aligarh Muslim University for his alleged undignified and unbecoming behaviour with him at a meeting of the Court of Aligarh Muslim University held on 20 March, 1983, referred to the Committee on 29 April, 1983.”

The Motion was adopted.

12.25 hrs.

[MR. DEPUTY-SPEAKER *in the chair*]

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

Reported refusal to Chief Minister of
Andhra Pradesh to broadcast from
AIR station Hyderabad

SHRI HARIKESH BAHADUR
(Gorakhpur) : I call the attention of the
Minister of Information and Broadcast-
ing to the following matter of urgent pub-

lic importance and request that he may
make a statement thereon :

“the reported refusal to Chief Minister
of Andhra Pradesh to broadcast
from All India Radio Station,
Hyderabad, on 18 July, 1983 in
connection with strike by the non-
gazetted officers in Andhra Pra-
desh.”

THE MINISTER OF STATE OF THE
MINISTRY OF INFORMATION AND
BROADCASTING AND MINISTER OF
STATE IN THE DEPARTMENT OF
PARLIAMENTARY AFFAIRS (SHRI
H.K.L. BHAGAT) : There has been no
change in the AIR policy to provide
broadcast facilities to the Chief Ministers
and other Ministers (subject to the AIR
Code which is applicable to all such
broadcasts).

The same practice has been followed
in Andhra Pradesh. The Chief Minister,
Shri N.T. Rama Rao, used this facility on
the AIR on four occasions, i.e. 9th Janu-
ary, 6th April, 14th April and 15th July.
Similarly some of the Ministers of Andhra
Pradesh Cabinet have been utilising the
AIR from time to time.

The Chief Minister's appeal on the
threatened strike of NGOs was broadcast
on the evening of 15th July at 7.45 p.m.

On 18th July Chief Minister's office
sent a requisition to Assistant Station
Director of AIR for making arrangements
for the Chief Minister to broadcast again
on the subject of NGOs strike on the
same evening.

The station Directors are not required
to get any clearance from the AIR Head-
quarters for such broadcasts. The As-
sistant Station Director, Hyderabad Sta-
tion, however, was not clear whether a
broadcast on the same subject could
be made again so soon after two days.
Moreover, he was being pressed by the
representatives of the NGOs and some
opposition leaders in Andhra to provide
similar broadcast facilities to them on the
issue. He, therefore, approached AIR